

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Record of Proceedings

Petition No. 182/TT/2011

Subject : Petition for determination of transmission tariff for 400 kV D/C Bhiwadi-Neemrana line along with associated bays under the transmission system associated with Northern Region System Strengthening scheme- XV (NRSS-XV) for tariff block 2009-14.

Date of hearing : 19.6.2012

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : PGCIL

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Ltd., Jaipur & 16 Others

Parties present : Shri S.S Raju, PGCIL
Shri M.M. Mondal, PGCIL
Shri R.B. Sharma, Advocate for BRPL
Shri T.P.S Bawa, PSPCL

The representative of the petitioner, PGCIL, submitted as under:-

- (a) This petition has been filed for determination of transmission tariff for 400 kV D/C Bhiwadi-Neemrana line along with associated bays under the transmission system associated with Northern Region System Strengthening Scheme-XV (hereinafter referred to as "the scheme"), for tariff block 2009-14 in Northern Region.
- (b) Investment approval for the transmission project was accorded by Board of Directors of PGCIL on 20.2.2009 and the project was to be

completed within 33 months from the date of investment approval, i.e., by 20.11.2011. As against that, the asset has been commissioned on 1.1.2012. There is a marginal delay of one month, but there is no cost overrun;

- (c) PGCIL's rejoinder to the replies filed by AVVNL, JVVNL, Jd.VVNL, and UPPCL will be filed shortly.
- (d) Approve the transmission tariff after condoning the delay of one month.

2. The learned counsel for BRPL, submitted that since the elements of transmission system proposed is not in regular service, the asset is of no utility to the beneficiaries. The power could not be transferred as there is no associated sub-station at Neemrana. He further submitted that for the declaration of date of commercial operation, the elements of the transmission system has to be in regular service in accordance with the Regulation 3 (12) (c) of 2009 regulations. He emphasized that the regular service is the responsibility of the transmission licensee for the reason that the sub-station was to be created by the transmission licensee. Therefore, the proviso (2) of Regulation 3 (12) (c) of 2009 regulations would not apply. He requested that the date of commercial operation as 1.1.2012 may not be accepted as the sub-station has not come yet and the petition would require to be modified. He also sought time to file reply.

3. The representative of Punjab State Power Corporation Ltd. (PSPCL) submitted that declaration of date of commercial operation should be in accordance with the Regulation 3 (12) (c) of 2009 regulations. He also requested that O&M should be allowed in accordance with 2009 regulations.

4. The representative of the petitioner submitted that ICT II at Neemrana has already been commissioned and the power is flowing through Bhiwadi-Neemrana 400 kV D/C line. He further submitted that the ICT-II has been covered under another petition filed with the Commission and hearing of the petition is awaited.

5. The Commission directed the petitioner to file an affidavit to the effect that ICT-II which has already been commissioned is covered under another petition filed with the Commission. The petitioner may file rejoinder to all the replies filed by respondents.

7. Subject to the above, order in the petition was reserved.

By the order of the Commission,

Sd/-
(T. Rout)
Joint Chief (Law)
.6.2012